

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

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| PETITION No./IA No. | IA(IBC)/298/KOB/2023 in CP(IB)/34/KOB/2021 |
| SECTION | SEC 66(1) IBC |
| NAME OF PARTIES | ANOOP N (RESOLUTION APPLICANT) OF S D PHARMACY PVT LTD V/S RAMESH KESAVAN & ANOTHER. |
| PETITIONERS ADVOCATE/ PROFESSIONAL | ARUN KRISHNA DHAN, T K SANDEEP, ARJUN SREEDHAR, ALEX ABRAHAM, SWETHA R, HARI KRISHNAN P B |
| RESPONDENTS ADVOCATE/ PROFESSIONAL | R SURENDRAN, AC VENUGOPAL |

5th JULY 2024

O R D E R

IA(IBC)/298/KOB/2023 in CP(IB)/34/KOB/2021

Learned proxy Counsel appears virtually on behalf of the Applicant/Resolution Applicant. Learned Counsel, Mr. R Surendran appears on behalf of R1 through virtual mode.

Counsel for R1 submitted that Respondent No.2, Viz., Ms. Sathy Chatthanad Kesavan has died. However, nothing in support of the death has been produced before this bench. Counsel for R1 submitted orally that R2 has died in London and further states that he doesn't have the death certificate of R2.

Counsel for the Applicant is directed to take necessary steps to implead the Legal Heirs of deceased R2 within a period of 3 weeks.

List the matter for further consideration on **05.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**